

S No.	Trademark	Proprietor	Determining Authority	Reference of the case wherein determined
1	7 O'CLOCK for shaving razors	Gillette U.K. Ltd., England	Bombay High Court	1998 PTC 288 DB
2	AIWA	Sony Corpn., Japan	TMR, Chennai	Decision dated 26-09-2007
3	BAJAJ	Bajaj Electrical Limited	High Court, Bombay	AIR 1988 BOM-167
4	BATA & BATA FOAM for footwear	Bata India Ltd.	Allahabad High Court	AIR 1985 ALLAHABAD 242
5	BENZ	Daimler Benz	High Court Delhi	1994 PTC 287
6	BISLERI	Acqua Minerals Ltd.,	High Court of Delhi	2001 PTC 619
7	CARREFOUR	Carrefour Society Anonyme, organized under the laws of France	High Court of Madras	2007 (35) PTC 225
8	CARTIER for wide variety of goods including jewellery, watches, perfumes etc.	Cartier International, B.V, Netherlands	High Court, Delhi.	2003(26) PTC 160(Del)
9	CATERPILLAR	Caterpillar Inc., USA	Madras High Court (DB)	1998IPLR 326
10	CHARLIE	Revlon Inc.	High Court of Delhi	1997 PTC 394
11	DR.REDDY In respect of pharmaceutical products.	Dr.Reddy Laboratories	High Court, Delhi.	2004 (29) PTC 435
12	DUNHILL	Alfred Dunhill Limited, U.K.	High Court of Delhi.	1999 PTC 294
13	ENFIELD BULLET	Enfield India Ltd.	IPAB	2006(32) PTC 397
14	EVIAN Mineral Water	Society Anonyme Des Eaux Minerals 'D' Evian	Delhi High Court	1993 PTC 103
15	FEDDERS For air conditioners	Fedders North America	High Court, Delhi	2006(32) PTC 573
16	Whirlpool	Whirlpool Corporation, USA	High Court, Delhi	1996 PTC 476
17	GLAXO	Glaxo India Ltd.	High Court, Delhi	2002 (25) PTC 105
18	HAYWARDS 5000 For alcoholic	HAYWARDS 5000 For alcoholic	High Court, Delhi	2003 (27) PTC 63
19	HOLIDAY INN	Holiday Inn Inc.	High Court, Delhi.	2002(25) PTC 308 (DB)

20	HONDA	Honda Motor Co. Ltd.	WIPO Arbitration & Mediation Centre	2004(28) PTC 332
21	HONDA For motor cycles, motor cars etc.	Honda Motors Company Ltd.	High Court, Delhi.	2003 (26) PTC1
22	HORLICKS For foodproducts, maltedbiscuits, toffees.See also similar case	Horlicks Limited.	High Court, Delhi	2003(26) PTC 241(Del) 2002(25) PTC 504 2003 (26) PTC 241
23	Hamdard	Hamdard National Foundation (Hamdard Davakhana)	High Court of Delhi	2008 (38) PTC 109
24	INTIMATE	Revlon Inc.	High Court of Delhi	1997 PTC 394
25	Infosys	Infosys Technologies Ltd.	High Court of Delhi	2007 (34) PTC 178
26	Intel	Intel Corporation	High Court of Delhi	2007 (34) PTC 492
27	KANGARO	Kangaroo Industries	District Court of Central Jakarta	2004 (29) PTC 175
28	KIT KAT	Societe Des Produits Nestle,S.A.,1800 Vevey,Canton of Vaud,Switzerland.	IPAB	Judgement in TA/1/2007/TM/DEL/(C.M.(M)) No. 148 of 2002) dt. 11/12/2009
29	LETTER*T IN A CIRCLE House mark	Tata Engineering & Locomotive Co. Ltd.	IPAB	2006 (32) PTC 296
30	Logo *M' in the distinctive style and design of the famous golden arches	McDonald's Corporation, U.S.A.	High Court of Karnataka.	1999 PTC 9
31	MAHINDRA; MAHINDRA & MAHINDRA; M & M	Mahindra & Mahindra Ltd.	Supreme Court	2002 (24) PTC 121; CS (OS) 921/2013; Suit No. 2061 of 2012
32	MARS for chocolates, confectionery etc.	Mars Incorporate,USA	High Court, Delhi	2003(26) PTC 241(Del) 2002(25) PTC 504 2003 (26) PTC 241
33	NIRMA See also Sl.No.32	Shantaben 1 Karasanbhai Patel and Others	High Court of Delhi	2001 PTC 427
34	NIRMA for washing & cleaning preparations	S.K.Patel	IPAB	2004(29) PTC 634
35	NIVEA	Beiersdorf A.G.	High Court Delhi	2009 (39)PTC 38
36	ODONIL & ODOMOS For mosquito repellants	Balsara Hygiene Products.	High Court, Madras (DB)	2004(29) PTC 226
37	OMEGA	Omega S.A.,Bienne,Switzerland	High Court, Madras	2003 27 PTC 327
38	PANADOL & PANADOL EXTRA	SmithKline Beecham Pic.	High Court of Delhi	2001 PTC 321

39	PEPSI	Pepsi Inc.	RTM, Kolkata	2006(32) PTC 225
40	PHILIPS	Philips NV Netherlands	Punjab & Haryana High Court	AIR 1983 P&H418
41	PIZZA HUT Logo in respect business relating to restaurants	Pizza Hut International LLC, USA	High Court, Bombay	2003(26) PTC 208(Bom)
42	PLAYBOY for magazine and several other goods	Playboy Enterprises Inc.,	High Court of Delhi	2001 PTC 328
43	RED BULL	Red Bull GmbH	WIPO	2003(27) PTC 164
44	REVLON	Revlon Inc.	High Court of Delhi	1997 PTC 394
45	TACO BELL for Restaurant business	Taco Bell Corporation,USA	High Court, Bombay	2000 PTC (20) 554
46	TATA SEE also TATACASE	Tata Chemicals Limited	High Court, Delhi WIPO	2003 (27) PTC 422 2004 (29)PTC 522 (Delhi) 2001(21) PT
47	TELCO	Tata Engineering and Locomotive Co. Ltd.,	TMR Chennai	2001 PTC 562
48	TOSHIBA	Toshiba Corporation,Japan.	TMR, Ahmedabad	2005 (30) PTC 188
49	USHA For sewing machines, electric fans etc.	Not given	IPAB	2004(29) PTC 647
50	VICKS VAPO RUB	Richardson Vicks Inc.	High Court, Delhi	1990 PTC 16
51	VOLVO for automobiles	Aktiebolaget Volvo	High Court (DB) Bombay	1998 PTC (18) 47
52	KIRLOSKAR	Kirloskar Proprietary Limited	High Court, Bombay	AIR 1996 BOM-149
53	WOOLWORTH In respect of clothing etc	F.W.Woolworth Company	IPAB	2004 (29) PTC 477
54	Yahoo	Yahoo, Inc.	High Court of Delhi	1999 PTC 201
55	Polo (label with device of polo player)	POLO/LAUREN COMPANY IP (USA)	High Court of Delhi	Decision dated 19.12.2011 in CS(OS) 1763/2005
56	GE Monogram	General Electric Company (USA)	High Court of Delhi	Decision dated 21.12.2011 in CS(OS) 1284/2006
57	KALPATARU	Kalpataru Properties Private Limited, Santacruz Mumbai	Bombay High Court	Suit No 2976 of 2010 decided on 29th July 2011
58	Castrol	Castrol Limited	Delhi High Court	Judgement in Suit No. CS(OS) 1369/2006 Decision dated 18/08/2011
59	Lupin	Lupin Limited	Bombay High Court	Judgement in Suit (L) No. 3137/2011 Decision dated 05/12/2011
60	Canon	Canon Kabushiki Kaisha, Japan	IPAB	Order in OA/43/2005

61	Microsoft	Microsoft Corp.	Delhi High Court	Judgement in Suit No. CS(OS) 2163/2010 order dated 03/02/2014
62	Nestle	Societe des produits Nestle S.A.	Delhi High Court	Judgement in Suit No. CS(OS) 551/2010 dated 08/03/2013
63	BBC	British Broadcasting Corporation	High Court, Delhi	CS (OS) 1171/2007
64	Dupont	E. I. du Pont de Nemours and Company	High Court, Delhi	CS (OS) 2998/2012
65	Candid	Glenmark Pharmaceuticals Ltd.	High Court, Mumbai	Suit No. 182/2013
66	AMUL	Kaira District Co-Operative Milk Producers Union Ltd.	IPAB	OA/56/2011/TM/KOL
67	Rajnigandha	Dharmpal Satyapal Ltd.	High Court, Delhi	CS (OS) 381/2012
68	Louis Vuitton	Louis Vuitton Malletier	High Court, Delhi	CS (OS) 270/2014 and CS (OS) 90/2006
69	GOOGLE	Google Inc.	High Court, Delhi	CS(OS) 317/2011 ; CS(OS) 2907/2011
70	HAVELLS	Havells India Limited	High Court of Delhi	CS(OS) 3770/2014
71	BLOOMBERG	Bloomberg Finance, LP	High Court of Delhi	CS(OS) No. 2963/2012
72	JOHN DEERE	M/s Deere & Co. Ltd.	High Court of Delhi,	CS (OS) 3760/2014
73	RAYMOND	M/s Raymond Ltd.	IPAB	OA/16-17/2010/TM/CH
74	FERRERO ROCHER	M/s Ferrero Spa	High Court of Delhi	CS (OS) 404/2012
75	FORD	M/s Ford Motor Company	High Court of Delhi	CS (OS) 1710/2015
76	TOYOTA	M/s Toyota Motors Corporation	High Court of Delhi	CS (OS) No. 62/2007
77	TIMBERLAND	M/s TBL Licensing LLC,	High Court of Delhi	CS (OS) No. 2158/2007
78	SONY	M/s Sony Corporation	IPAB	OA/49/2007/TM/KOL
79	ULTRATECH	M/s UltraTech Cement Limited,	High Court of Bombay	Suit No. of 2288/1986
80	VOGUE	M/s Advance Magazine Publishers INC	Court of XVIII Addl. City Civil Judge, Bangaluru	Suit No. 3079/2003
81	VIRGIN	Virgin Enterprises Ltd	High Court of Delhi	Order No.73/2005 (IPAB)

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<b>82</b>	<b>SIEMENS</b>	Ms. Siemens Aktiengesellschaft	High Court of Delhi	CS (OS) No. 3785/2014	The Hon'ble Court has determined the subject mark as a well-known TM
<b>83</b>	<b>LAVASA</b>	Lavasa Corporation Ltd.	High Court of Mumbai	Suit No. 562 of 2013	The Hon'ble court in its order dated 19/07/2013 has observed that subject mark is a well-known Trademark
<b>84</b>	<b>MOTHER DAIRY</b>	Mother Dairy Fruit & Vegetable Pvt. Ltd.	High Court of Delhi	CS (OS) 2399/2010	High Court of Delhi, observed "MOTHER DAIRY (Blue Logo)" is a well known TM